

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(b)

O.A. NO.1167/1996

New Delhi this the 11th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Shri A. Gabur S/O Nabindra Gabur,  
R/O 79-B-3, Railway Colony,  
Tughlaqabad, New Delhi-44  
Working as Senior Goods  
Clerk in the Public Grievances  
Cell, New Delhi Railway  
Station under Senior Station  
Manager, New Delhi.

... Applicant

( By Shri J. K. Bali, Advocate )

-Versus-

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Divisional Railway Manager,  
Delhi Division,  
Northern Railway,  
State Entry Road,  
New Delhi.

... Respondents

( By Shri B. S. Jain, Advocate )

The application having been heard on 11.9.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN -

Applicant challenges Annexures A-1 and A-2 orders  
imposing the penalty of recovery of certain amounts from  
his salary. Applicant has approached this Tribunal  
as if it were a first-level authority challenging the  
impugned orders. He cannot do so and he is relegated  
to the statutory remedy available to him under Rule  
22 of the Railway Servants (Discipline and Appeal)

...2.

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Rules, 1968. If the appeal is out of time, applicant make seek condonation of delay and such other interim orders as he may be advised to. To enable him to do so, the impugned orders will be held in abeyance for six weeks from today.

2. Application is disposed of as aforesaid. No costs.

Dated, 11th September, 1996.

*R. K. Ahooja*  
( R. K. Ahooja )  
Member (A)

*Chettur Sankaran Nair, J.*  
Chairman

/as/